

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 552 of 2019**

**IN THE MATTER OF:**

**SREI Equipment Finance Ltd.**

**...Appellant**

**Versus**

**Mr. Prabhakar Nanidraju,**

**RP of MIC Electronics Ltd.**

**...Respondent**

**For Appellant: Mr. Abhijit Sinha, Mr. Arijit Mazumdar,  
Mr. Shambo Nandy, Ms. Arushi Mishra and  
Mr. Aditya Shukla, Advocates**

**For Respondent: None**

**WITH**

**Company Appeal (AT) (Insolvency) No. 976 of 2019**

**IN THE MATTER OF:**

**SREI Equipment Finance Ltd.**

**...Appellant**

**Versus**

**Cosyn Ltd. & Ors.**

**...Respondents**

**For Appellant: Mr. Abhijit Sinha, Mr. Arijit Mazumdar,  
Mr. Shambo Nandy, Ms. Arushi Mishra and  
Mr. Aditya Shukla, Advocates**

**For Respondent: Mr. Mullapudi Rambabu and Mr. N. Eswara Rao,  
Advocates for R-3**

**O R D E R**

**17.03.2020** In Company Appeal (AT) (Insolvency) no. 976 of 2019, Appellant wants to file Rejoinder, the same may be filed within a week. It is stated that because of travel restrictions, formalities could not be completed.

Mrs. Preeti Kumari, Advocate is present for RP. She also states that because of travel restrictions the RP has not been able to reach. In both the matters, time is sought.

Parties to prepare and keep with themselves brief Written Submissions not more than three pages of points of arguments which the learned counsel want to raise giving page numbers.

List both these Appeals 'For Admission (After Notice)' on 08<sup>th</sup> April, 2020.

[Justice A.I.S. Cheema]  
Member (Judicial)

[V.P. Singh]  
Member (Technical)

Basant B./md/